GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:4019
ANSWERED ON:26.08.2011
FILING OF IT RETURNS BY POLITICAL PARTIES
Ganeshamurthi Shri A.;Tagore Shri Manicka

Will the Minister of FINANCE be pleased to state:

- (a) whether some national and regional political parties have not submitted their source of income and their tax returns;
- (b) if so, the details thereof for the last three years;
- (c) the action taken by the Government against such political parties?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

- (a) and (b): Hon'ble Member has sought information on two issues:- (i) submission of source of income by political parties;
- (ii) submission of tax returns of political parties;
- (i) Under the Income Tax Act 1961, political parties are required, only to maintain the details of voluntary contributions above Rs. 20,000/- received by them. However, there is no requirement for them to file the details of these contributions with their returns of income. Such details can be obtained only if a case is taken for detailed scrutiny. It is, therefore, not possible to furnish this information.
- (ii) Centralised data in respect of filing of tax returns by political parties across the country during last three years is not maintained by the Government. The information is being collected from the field formations spread all over the country and to the extent possible shall be laid on the Table of the House.
- (c): The information is being collected from the field formations spread all over the country and to the extent possible shall be laid on the Table of the House.